

Central Administrative Tribunal
Principal Bench

O.A. No. 1040 of 1999

New Delhi, dated this the 7th December, 2001

Hon'ble Mr. Govindan S. Tampi, Member (A)

Shri Jai Narain Tiwari,
S/o Shri Ram Snehji,
R/o D-41/B, Budh Vihar,
New Delhi-110041. .. Applicant
(By Advocate: Mrs. Minu Maine)

Versus

Union of India through

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, ..,
Allahabad.
3. The Station Superintendent,
Northern Railway,
Bhogaon. .. Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

Mr. Govindan S. Tampi, M (A)

Heard both sides.

2. Shri R.L. Dhawan, Id. conseil for respondents points out that this case is fully covered by Full Bench decision dated 10.5.2000 in O.A. No. 786/96, reiterated by the Single Bench order dated 20.11.2001 in O.A. No. 1059/2001.

3. Mrs. Maine points out that the aforesaid order is being challenged in the Hon'ble Delhi High Court but concedes that no order has been passed staying, modifying or setting aside the aforesaid order.

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4. I have considered the matter and I find that the applicant is one who has worked for quite some time during 1981 to 1991 for various periods with maximum of 92 days in 1991 and has since been laid off. He has also not been brought on Live Casual Labour Register. The only request made by the applicant is as late as on 11.12.97, i.e. more than six years after his disengagement. His request is, therefore, clearly time barred and he cannot successfully seek a relief. The decision of the Full Bench of the Tribunal in O.A. No. 786/96 decided on 10.5.2000 [2000 (3) ATJ 1] squarely covers this issue and this Bench is fully bound by it.

5. In the above view of the matter, the O.A. fails and is dismissed. No costs.

/GK/

Govindan S. Tampli
Member (A)